

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 31st October, 2012 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 39 of 2012.**

***A Bill further to amend the Tamil Nadu Dr. Ambedkar Law University Act, 1996.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Tamil Nadu Dr. Ambedkar Law University (Amendment) Act, 2012.

Short title and Commencement.

(2) It shall be deemed to have come into force on the 31st day of July 2012.

**2.** In section 12 of the Tamil Nadu Dr. Ambedkar Law University Act, 1996, (hereinafter referred to as the principal Act), in the third proviso to sub-section (3), for the expression "sixty—five years", the expression "seventy years" shall be substituted.

Amendment of section 12.

**3.** (1) The Tamil Nadu Dr. Ambedkar Law University (Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Tamil Nadu  
Act 43 of  
1997.

Tamil Nadu  
Ordinance  
7 of 2012.

**STATEMENT OF OBJECTS AND REASONS.**

It was considered to raise the retirement age of the Vice-Chancellor so as to utilise the knowledge and experience gained by the academicians for the enrichment of legal education in the State. The Government, therefore, decided to amend the Tamil Nadu Dr. Ambedkar Law University Act, 1996 (Tamil Nadu Act 43 of 1997) to raise the retirement age of the Vice-Chancellor from sixty-five years to seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009). Accordingly, the Tamil Nadu Dr. Ambedkar Law University (Amendment) Ordinance, 2012 (Tamil Nadu Ordinance 7 of 2012) was promulgated by the Governor on the 30th July 2012 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 31st July 2012.

2. The Bill seeks to replace the said Ordinance.

**N.R. SIVAPATHI,**  
*Minister for School Education,  
Sports and Youth Welfare, Law,  
Courts and Prisons.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*